

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**Item No. 139(A)  
(IB)-613/(ND)/2019**

**Under Section: 9 of IBC.**

**In the matter of:**

State Bank of India  
Vs.  
Shri Lal Mahal Ltd

**....Applicant**

**....Respondent**

**Order delivered on 30.07.2019**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)  
SHRI HEMANT KUMAR SARANGI,  
HON'BLE MEMBER (T)**

For the Applicant : Mr. Ankur Mittal, Adv.  
Ms. Meera Murali, Adv.

For the Respondent :

**ORDER**

Proxy counsel appearing for the corporate debtor states that there is change in counsel and Vakalatnama is being filed today but the arguing counsel is unwell seeks short time for arguments. This is last chance given to the corporate debtor. No further adjournment will be granted. List for hearing on 07.08.2019 at 02:30 PM.

**Sd/-  
(HEMANT KUMAR SARANGI)  
MEMBER (TECHNICAL)**

**Sd/-  
(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

ASHWANI

